

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)  
\*\*\*\*

**Subject: Resumption of Physical Hearing of Cases.**

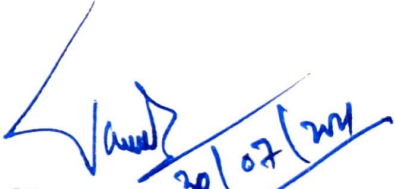
**ORDER**

**No: 611 of 2021/RG**

**Dated: 30.07.2021**

In continuation to the earlier order dated 30.06.2021 on the subject, Hon'ble the Chief Justice has been pleased to order that in view of the considerable decline in Covid-19 infection cases in the Union Territories of Jammu & Kashmir and Ladakh, the litigants shall be allowed entry into the Court premises with effect from 2<sup>nd</sup> August 2021, to enable them to meet their counsel in their chambers. However, their entry into the Court Buildings shall continue to be prohibited till further orders.

**By Order.**

  
**(Jawad Ahmed)**  
**Registrar General**

**No: 35161-99 /RG/GS**

**Dated:- 30.07.2021**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Computers, High Court of J&K, Srinagar,
5. Registrar Rules, High Court of J&K, Srinagar,
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
7. Director, J&K State Judicial Academy, Srinagar,
8. All Principal District and Sessions Judges of UT of J&K and Ladakh.
9. Administrative Officer, Office of the Advocate General, J&K.
10. President, J&K High Court Bar Associations, Srinagar/Jammu.
11. All Presidents of District Bar Associations in UT of J&K and Ladakh.  
..... for information,
12. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
13. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
14. Order File.

  
**Registrar General**